HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE FOURTEENTH DAY OF JULY TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL AND THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 732 OF 2025

Writ Appeal under clause 15 of the Letters Patent to set aside the orders passed by Hon'ble Learned Single Judge of this Honble Court in W.P. No. 18249 of 2025 dated 07.06.2025 and pass on the file of the High Court.

Between:

Smt Dr. Kalidindi Sri Venkata Ramani, W/o Dr. Kalidindi Raja Karthik, Aged . about 39 years, Occ. Doctor in Medicine, R/o Villa No. 51, 8-1-40, Aditya Royal Palms, 7 Tombs Road, Opp. Azaan International School, Tolichowki, Hyderabad.

...APPELLANT/R.NO.6

AND

1. Aileni Vidyadhar Reddy, S/o: Late A Buchi Ram Reddy, Aged. 68 years Occ. Retd. Professor, R/o Plot No. 305, House No. 766/3/305, Prashant Hills Layout, Raidurg Navkhalsa, Serilingampalli Mandal, Ranga Reddy District
2. The State of Telangana, Rep. by its Principal Secretary, (M. A. U. D.), Secretariat Hyderabad.
3. The Greater Hyderabad Municipal Corporation, Rep. by its Commissioner GHMC, Tankbund Road Hyderabad.
4. The Zonal Commissioner, GHMC, Serilingampally Zone, Serilingampally Ranga, Reddy District.
5. The Deputy Commissioner, GHMC, Circle 20, Serilingampally, Ranga Reddy District
6. The City Planner, GHMC, Serilingmapally Zone, Serilingampally, Ranga Reddy Districct.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order passed in W.P. No. 18249 of 2025 on the file of this Hon'ble Court pending disposal of above Writ Appeal.

Counsel for the Appellant: SRI K. RAMACHANDRA

Counsel for the Respondent No.1: SRI THIMMARAJU RAMCHANDRA RAO

Counsel for the Respondent No.2: SRI E. VENKATA REDDY,
GP FOR MUNICIPAL ADMINISTRATION URBAN DEVELOPMENT

Counsel for the Respondent Nos.3 to 6: SRI G. MADHUSUDHAN REDDY,
SC FOR GHMC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.732 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri K. Ramachandra, learned counsel for the appellant; Sri Thimmaraju Ramachnandra Rao, learned counsel for respondent No.1; Sri E. Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development, for respondent No.2 and Sri G. Madhusudhan Reddy, learned Standing Counsel for GHMC, for respondent Nos.3 to 6.

2. With the consent, finally heard.

3. Learned counsel for the appellant and learned counsel for respondent No.1/writ petitioner, during the course of hearing, reached to a consensus. It is agreed that the Writ Appeal may be disposed of by directing respondent No.4 to consider the representation of the writ petitioner as well as the representation/complaint of the appellant herein, give them opportunity of personal hearing and pass a reasoned and speaking order by dealing with their contentions. It is agreed

that till such time a final order is passed by respondent No.4, no coercive action be taken against either side.

4. Learned Standing Counsel for GHMC submitted that respondent No.4 will comply with the order passed by this Court.

5. Considering the aforesaid, this Writ Appeal is **disposed of** by directing respondent No.4 to hear both the parties, consider their rival objections, deal with their representations by passing a reasoned order and till such time, no coercive action be taken against either side. The time schedule fixed by the learned Single Judge in the impugned order dated 27.06.2025 will run from today. It is made clear that this Court has not expressed any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

Sd/- P. Ch. NAGABHUSHAMBA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, (M. A. U. D.), The State of Telangana, Secretariat Hyderabad.
2. The Commissioner GHMC, The Greater Hyderabad Municipal Corporation, Tankbund Road Hyderabad.
3. The Zonal Commissioner, GHMC, Serilingampally Zone, Serilingampally Ranga, Reddy District.
4. The Deputy Commissioner, GHMC, Circle 20, Serilingampally, Ranga Reddy District
5. The City Planner, GHMC, Serilingmapally Zone, Serilingampally, Ranga Reddy Districct.
6. One CC to Sri K. Ramachandra, Advocate [OPUC]
7. One CC to Sri Thimmaraju Ramchandra Rao, Advocate [OPUC]
8. Two CC to The GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad[OUT]
9. One CC to Sri G. Madhusudhan Reddy, SC for GHMC[OPUC]0
10. Two CD Copies

T J
PVL

HIGH COURT

DATED:14/07/2025



JUDGMENT

WA.No.732 of 2025

DISPOSING OF THE WRIT APPEAL

WITHOUT COSTS

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14/08/2025